

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 1
CA(CAA)/16/ND/2023

IN THE MATTER OF:

Hans Securities Broking Private Limited	...	Applicant
And		
Jaldhara Merchant Exporters Private Limited	...	Respondent
And Sarojini Finance And Investments Private Limited		

Order under Section 230-232 of Companies Act, 2013.

Order delivered on 09.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. N. K. Sharma, Adv.
For the Respondent :

ORDER

Despite repeated asking, Learned Counsel for the petitioner is unable to point out an affidavit required to be filed, disclosing that no criminal investigation with respect to the applicant companies is pending. Applicant may file such affidavit within one week.

Let the matter be fixed before the regular bench on 10.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)